

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-104
IB-2640/ND/2019
New IA-3864/2022

IN THE MATTER OF:

Madras Steel & Tubes

Vs.

Set Sanayi Elektrik-Tesisat Taahhul
Ve Ticaret India Pvt. Ltd.

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 17.08.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

For the Respondent

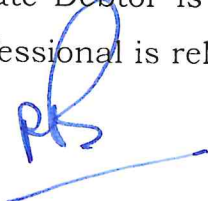
For the RP

Mr. Nirdesh Gupta, Adv.

ORDER


New IA-3864/2022

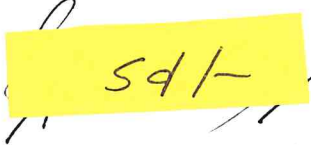
This is an application under Section 12(A) of the IBC, 2016 for appropriate orders permitting withdrawal of main petition bearing CP IB/2640/ND/2019 filed by the Operational Creditor against the Corporate Debtor under Section 9 of the Code. This application has been filed through the RP. Ld. Counsel for the RP appeared and submitted that the parties have now settled the matter and the Operational Creditor would like to withdraw this application. He has also submitted that he has been paid fees along with all the dues and nothing now is pending. Therefore, this application for withdrawal with the approval of CoC has been moved to this Tribunal. The application is allowed CP IB/2640/ND/2019 is dismissed as withdrawn. Corporate Debtor is released from the clutches of CIRP. The Resolution Professional is relieved from his duty as the Resolution





Professional and he is directed to hand over the charge to the Corporate Debtor along with other documents. All claims received but so far not dealt with or to be dealt with from any authorities as well as financial creditors or operational creditors may be transferred to the Corporate Debtor to enable him to take further necessary action with regard to those claims. The case folder and connected papers be consigned to record room.


(RAHUL BHATNAGAR)
MEMBER (T)


(P.S.N. PRASAD)
MEMBER (J)

Amit Tiwari